

CAPFs are provided with modern and state of the art weapons such as Assault Rifles (7.62 x 39 mm), Sniper Rifles, X-95 Assault Rifles, Glock Pistols, MP-5 Sub Machine Guns and Carbines etc. as per their operational requirement.

Fake encounters

2156. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of fake encounters by police and Central Armed Police Forces (CAPF) reported during the last three years, State-wise and year-wise;

(b) the total number of cases that have been resolved during the period, State-wise and year-wise; and

(c) whether Government has taken steps to reduce such fake encounters through advisories to States, etc. and the details of the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Based on the information received from National Human Rights Commission (NHRC), State-wise details of the number of cases registered and disposed of by NHRC regarding alleged fake encounters by Police and Central Armed Police Forces (CAPF) during the last three years 2014-15, 2015-16 and 2016-17, are given in Statement-I and Statement-II respectively (*See below*).

(c) As per the 7th Schedule of the Constitution of India, "Police" and "Public Order" are State subjects. It is for the State Government to take action in every crime. However, NHRC has expressed concern in this regard and the guidelines are issued from time to time by them to all the States/UTs. The last revised procedure was conveyed on 12.05.2010 to all concerned to be followed in all cases of deaths in the course of police action. The Commission has also intimated that during the various workshops, seminars and camp sittings, the Commission makes efforts to sensitize public servants for better protection of human rights.

Statement-I

State-wise No. of Cases Registered and Disposed of in respect of alleged fake encounters by Police during 2014-15, 2015-16 and 2016-17

State/UT	01.04.2014 to 31.03.2015		01.04.2015 to 31.03.2016		01.04.2016 to 31.03.2017	
	No. of Cases Registered	Disposed	No. of Cases Registered	Disposed	No. of Cases Registered	Disposed
1	2	3	4	5	6	7
Andhra Pradesh	1	0	54	2	2	2
Arunachal Pradesh	0	0	0	0	0	0
Assam	6	1	3	1	1	0
Bihar	1	0	1	1	0	0
Goa	0	0	0	0	0	0
Gujarat	1	1	0	0	0	0
Haryana	1	1	7	4	0	0
Himachal Pradesh	0	0	0	0	0	0
Jammu and Kashmir	0	0	0	0	0	0
Karnataka	2	2	2	2	0	0
Kerala	0	0	0	0	2	1
Madhya Pradesh	6	6	0	0	2	1
Maharashtra	2	2	0	0	0	0
Manipur	0	0	0	0	0	0
Meghalaya	2	2	2	1	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
Odisha	11	9	11	5	4	4
Punjab	5	4	2	2	0	0
Rajasthan	0	0	0	0	0	0

1	2	3	4	5	6	7
Sikkim	0	0	0	0	0	0
Tamil Nadu	0	0	6	6	1	0
Tripura	0	0	0	0	0	0
Uttar Pradesh	10	5	7	3	3	1
West Bengal	3	2	0	0	0	0
Andaman and Nicobar	0	0	0	0	0	0
Chandigarh	0	0	0	0	0	0
Dadra and Nagar Haveli	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0
Delhi	5	2	5	0	0	0
Lakshadweep	0	0	0	0	0	0
Puducherry	0	0	0	0	0	0
Chhattisgarh	6	4	8	5	0	0
Jharkhand	9	9	7	7	2	2
Uttarakhand	0	0	0	0	0	0
Telangana	1	1	2	1	0	0
TOTAL	72	51	117	40	17	11

Statement-II

State-wise No. of Cases Registered and Disposed of in respect of alleged fake encounters by CAPF during 2014-15, 2015-16 and 2016-17

State/UT	01.04.2014 to 31.03.2015		01.04.2015 to 31.03.2016		01.04.2016 to 31.03.2017	
	No. of Cases Registered	Disposed	No. of Cases Registered	Disposed	No. of Cases Registered	Disposed
1	2	3	4	5	6	7
Andhra Pradesh	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	0	0	0

1	2	3	4	5	6	7
Assam	0	0	0	0	0	0
Bihar	0	0	0	0	0	0
Goa	0	0	0	0	0	0
Gujarat	0	0	0	0	0	0
Haryana	0	0	0	0	0	0
Himachal Pradesh	0	0	0	0	0	0
Jammu and Kashmir	0	0	0	0	0	0
Karnataka	0	0	0	0	0	0
Kerala	0	0	0	0	0	0
Madhya Pradesh	0	0	0	0	0	0
Maharashtra	0	0	0	0	0	0
Manipur	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	1	0
Odisha	1	0	0	0	0	0
Punjab	0	0	1	1	0	0
Rajasthan	0	0	0	0	0	0
Sikkim	0	0	0	0	0	0
Tamil Nadu	0	0	0	0	0	0
Tripura	0	0	0	0	0	0
Uttar Pradesh	0	0	0	0	0	0
West Bengal	0	0	3	1	0	0
Andaman and Nicobar	0	0	0	0	0	0
Chandigarh	0	0	0	0	0	0
Dadra and Nagar Haveli	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0

1	2	3	4	5	6	7
Delhi	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0
Puducherry	0	0	0	0	0	0
Chhattisgarh	0	0	2	0	0	0
Jharkhand	0	0	1	1	0	0
Uttarakhand	0	0	0	0	0	0
Telangana	0	0	0	0	0	0
TOTAL	1	0	7	3	1	0

Witness protection programme

2157. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government maintains a database of witnesses who have turned hostile in various cases;

(b) if so, the number of the same during last three years, State-wise, if not, the reasons therefor;

(c) whether Government has a witness protection programme; and

(d) if so, the details thereof and if not, whether there are other means by which Government provides for the safety of witnesses?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) National Crime Records Bureau does not maintain any data on the number of witnesses who have turned hostile. Section 195A of the Indian Penal Code (IPC) and Section 195A of the Code of Criminal Procedure (CrPC) provide for legal recourse available to the witnesses.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and the State Governments are thus primarily responsible for protecting the life and property of the citizens including witnesses.